

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.07
CP No.153/BB/2023**

IN THE MATTER OF:

M/s. Vattikuti Technologies Private Limited ... Petitioner
Vs
ROC Karnataka ... Respondent

Order under Section 66 of Companies Act, 2013

Order delivered on 06.06.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri Biswajit Ghosh
For the ROC : Proxy Counsel

ORDER

1. Heard the Learned Counsel for the Petitioner.
2. The Proxy Counsel for the ROC stated that they have filed the report in the registry today.
3. The Petitioner Counsel stated that the report from the ROC has been received yesterday, therefore requested time to file reply to same.
4. Therefore two weeks' time is granted to the Petitioner to file reply to the ROC report duly serving the copy on the otherside. List the case before regular bench on **11.07.2024**.

-Sd-

**(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

-Sd-

**(T.KRISHNAVALLI)
MEMBER (JUDICIAL)**